

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

108. IA/3646/2024 C.P. (IB)/138(MB)2024

IN THE MATTER OF

DLF Limited

... Petitioner

Vs

Twenty Five Downtown Realty Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Sohan Kinkhabwala (VC)

For the Respondent:

ORDER

With the consent of both the Ld. Counsels, adjourned to **03.09.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //